

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Miscellaneous Application No. 50208 of 2022
IN

Service Tax Appeal No. 52013 of 2016

(Arising out of Order-in-Appeal No. 80-82 (AK)ST/JPR/2016 dated 10.03.2016 passed by the Commissioner (Appeals), Office of the Commissioner Customs & Central Excise (Appeals), NCR, Building, C-Scheme, Jaipur-302005)

M/s Komal Tak

318 TAK Building Kharol Colony Udaipur,
Rajasthan

..... Appellant

VERSUS

Commissioner (Appeals)

Office of the Commissioner Customs &
Central Excise (Appeals), NCR, Building,
C-Scheme, Jaipur-302005

.....Respondent

APPEARANCE:

None for the Appellant

Shri Rajeev Kapoor, Authorized Representative of the Department

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51018/2022

DATE OF HEARING/DECISION: October 25, 2022

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the Open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

Rekha